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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

Original Application No.260/00701 of 2015
Cuttack, this the 16th day of October, 2015

**CORAM
HON'BLE MR. R.C. MISRA, MEMBER (A)**

Ruhia,
aged about 62 years,
S/o. late Kanchana,
Retired Senior Trackman/Engineering/
Under PWI /East Coast Railway/Gorakhnath,
Resident of Vill.- Kaudia,
PO-Sanamundabani, P.S.-Morada,
Dist-Mayurbhanj, Odisha.

...Applicant
(Advocate: M/s. N.R. Routray, S. Sarkar, U. Bhatt, J. Pradhan, S.K.
Mohanty, T.K. Choudhury)

VERSUS

Union of India Represented through

1. The General Manager,
East Coast Railway, E.Co.R. Sadan,
Chandrasekhpur, Bhubaneswar,
Dist-Khurda.
2. Senior Divisional Personnel Officer,
East Coast Railway,
Khurda Road Division,
At/Po-Jatni, Dist-Khurda.
3. Senior Divisional Financial Manager,
East Coast Railway,
Khurda Road Division,
At/Po-Jatni, Dist-Khurda.

... Respondents



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(Advocate: Mr. T.Rath)

ORDER (Oral)

R.C. MISRA, MEMBER (A)

Heard Mr.N.R.Routray, learned counsel for the applicant and Mr.T.Rath, learned Standing Counsel for the respondent-railways.

2. Applicant has approached this Tribunal for direction to be issued to respondent-railways for payment of gratuity in his favour. It is the case of the applicant that he was appointed in the railways on 27.6.1990 and retired from service on 31.5.2014. He has also been issued with PPO and received all the retirement benefits except DCRG amount.

3. The case made out by the applicant is that even though more than one year has elapsed, DCRG amount has not been paid to him.

4. I have considered the rival submissions. The reasons for withholding DCRG amount is not known. However, applicant, ventilating his grievance has made a representation dated 8.6.2015 to the Senior Division Personnel Officer, East Coast Railways, i.e., Res.. no.2 praying therein for release of gratuity amount in his favour and this having not yielded any result, he has moved this Tribunal in this O.A. Since a representation is said to be pending with the authorities concerned, at this stage, without expressing any opinion on the merit of the matter, I would direct respondent no.2 to consider and



dispose of the representation, if at all the same has been received and pending at his level and communicate a decision thereon to the applicant through a reasoned and speaking order within a period of sixty days from the date of receipt of this order. However, if the applicant is found to be entitled to the benefits as claimed by him, the same shall be granted to him within a period of ninety days from the date of communication of the decision.

5. With the aforesaid observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

6. On the prayer made by the learned counsel, copy of this order along with paper book of O.A. be sent to respondent no.2 by speed post at the cost of the applicant, for which Mr.Routray undertakes to file the postal requisites by 19.10.2015.

7. Free copy of this order be made over to learned counsel for both the sides.


(R.C.MISRA)
MEMBER(A)

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